Amendment of Arms Act

- 308. SHRIMATI HAMIDA HABI BULLAH: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Government propose to amend the Arm_s Act in the light of th_e problem_s posed by widespread misuse of firearms granted to private individuals causing law and order problems; and
 - (b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) and (b) A review of the Arms Act has been undertaken in the light of the problems posed during the recent disturbances.

Unearthing of factories manufacturing illegal arms and ammunition

- 309. SHRIMATI HAMIDA HABI BULLAH: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether it is a fact that some factories manufacturing illegal arms and ammunition have been unearthed recently in some parts of the country:
 - (b) if so, the details thereof; and
- (c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) to (c) The requisite information is being collected from the State Governments and will be laid down on he Table of the House on receipt.

creening of Police administration

- 310. SHRIMATI HAMIDA HABI BULLAH: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Government propose to direct the State Governments to screen the police administration for weeding out those who have soft corner for certain unsocial and antinational elements; and
 - (b) if so the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) No such proposal is at present under consideration.

(b) Does not arise.

Vacant post of Central Vigilance Commissioner

- 311. SHRI RAMAKRISHNA HEGDE: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether it i_s a fact that the post of Central Vigilance Commissioner has been left vacant fo_r the last six months;
 - ib) jf so. the reasons therefor; and
- (c) the number of complaints and investigations which got delayed due to the non-appointment of the Cen tral Vigilance Commissioner?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND, DEPARTMENT OF PARLIAMENTARY **AFFAIRS** (SHRI P. VENKATA-SUBBAIAH): (a) and (b) Shri M. G. Pimputkar.. the then Central Vigilance Commissioner, relinquished charge of his post on June 9, 1980. The process of selecting his successor was intiated immediately thereafter. However, having regard to the importance of the post and the sensitive nature of duties attached thereto, the process of selecting a new Central Vigilance Commissioner inevitably took some time. The new Central Vigilance Commissioner, Shri R. K. Trivedi has since taken Overcharge of the post with effect from .30-10-1980 (AN).

(c) The Commissioners for Departmental Enquiries attached to the Commission continued to submit their report during the absence of the Central Vigilance Commissioner. Likewise, the CBI/Chief Vigilance Officers of various Departments continued to carry out their investigations during the said period. However, 267 complaints and 562 investigation cases examined by officers of the Central Vigilance Commission during the period of absence of the Central Vigilance

Commissioner were awaiting the decision of the Central Vigilance Commissioner.

Lights installed by NDMC for beautification

- 312. SHRI DHARAMCHAND JAIN: Will the Minister of HOME AFFAIRS be pleased to state:
- i a) whether it i_s a fact that the new lights installed by the New Delhi Municipal Committee, under the recent beautification programme at a cost of Rs. 1 crore are not being used for the last several months; if so, the reasons therefor- and
- (b) whether Government have decided to use these electric points tor any other nurnose?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) The N.D.M.C. have reported that only the footpath lights (installed at a cost of Rs. 6,72,100/-) have not been used since February, 1980 with a view to effect ecbn«smy in expenditure on electric consumption and reduction in load. However, a number of lights in various roundabouts and road intersections (installed at a cost of Rs. 3,86.800/-) are being used.

(b) Footpath lights from two of the Roads (South Avenue and Peshwa Road) have been dismantled due to widening of roads. These lights are being used at parks and N.D.M.C. buildings.

Extension of benefits enjoyed by the Backward classes to Union Territory of **Pondicherry**

- RAMAKRISHNA 313. SHRI HEGDE; Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether it is a fact that the Pondicherry Government and the Assembly have requested the Central Government to extend to the Union Territory the benefits being enjoyed by the Backward Classes in Tamil Nadu, Kerala and Andhra Pradesh; and

(b) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) Yes, Sir.

(b) No decision has yet been taken.

Prime Minister's recent visit to Moradabad

- 314. SHRI DHARAMCHAND JAIN: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether it is a fact that the Prime Minister recently visited Moradabad-
 - (b) if so, the object of the visit; and
- (c) the findings about the post riots situation there?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) and (b) The Prime Minister visited Moradabad on the 16th October, 1980. The object of her visit was to meet the people affected by the recent disturbances there to create confidence in the mind of people and to acquaint hereself with the distress caused and the problems created by the disturbances.

(c) The post-riots situation in Moradabad is fully under control, though tension still persists.

Alleged harassment and killings of agricultural labour in Tamil Nadu

- 315. SHRI M. R. KRISHNA: Will the Minister of HOME AFFAIRS be pleased to state;
- (a) whether it is a fact that the agricultural labour mostly belonging to the weaker sections have been harassed and killed in Tamil Nadu under the plea that they are Naxa-lites: and
- (b) if so, whether Government of India have collected correct in-